

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR.JUSTICE GOPINATH.P.

TUESDAY, THE 15TH DAY OF MAY,2020/25TH VAISAKHA, 1942

W.P(C) NO. 9858 OF 2020

PETITIONER:-

RASHEED, S/O.HASSAN,
AGED 36 YEARS, MANCHERI HOUSE,
PARAKKAPADAM, POOKOTTUMPADAM P.O.,
MALAPPURAM DISTRICT.

BY ADV. SRI. BABU S. NAIR

RESPONDENTS:-

1. THE AMARAMABLAM GRAMA PANCHAYATH,
REPRESENTED BY ITS SECRETARY,
POOKOTTUMPADAM P.O.,
MALAPPURAM DISTRICT, PIN - 679 332
2. THE VILLAGE OFFICER,
AMARAMBALAM VILLAGE,
MALAPPURAM DISTRICT, PIN - 679 332
3. THE TAHSILDAR, NILAMBUR TALUK,
MALAPPURAM DISTRICT, PIN - 679 329

BY GOVERNMENT PLEADER SMT. VINITHA B.

THIS WRIT PETITION HAVING COME UP FOR ADMISSION ON 15.05.2020, THE
COURT ON THE SAME DAY PASSED THE FOLLOWING:

ORDER

The learned Government Pleader has filed a statement today.

2. The learned counsel for the petitioner submits that he has not received the copy of the statement.

3. From the statement, it appears that pursuant to the directions issued by this Court in W.P.(C)No.39148/2018 certain proceedings have been concluded whereby the nature of the land belonging to the petitioner has been found liable to be included in the Data Bank prepared under the provisions of the Kerala Conservation of Paddy Land and Wet Land Act, 2008 (for short 'the Act').

4. Sri. Babu S. Nair, learned counsel appearing for the petitioner would contend that all the records relating to the property will show that the property was described as 'purayidam' based on the entries in the Basic Land Tax Register, which was prepared nearly 100 years ago. He states that there is no provision in the Act for including the land, which is so described as 'purayidom' in the Data Bank.

5. I notice that, pursuant to the directions in W.P.(C) No.39148/2018, no proceedings have been drawn up or communicated to the petitioner. I, therefore, direct the second respondent to formally communicate to the petitioner the gist of the conclusions on the basis of which the Local Level Monitoring

Committee has concluded that the petitioner's property is liable to be included in the Data Bank. The documents, which are relied up on to reach such conclusion, shall also be communicated to the petitioner. The learned Government Pleader shall also serve a copy of the statement filed today, on the learned counsel for the petitioner.

Post after ten days.

**GOPINATH P
JUDGE**

shg

APPENDIX

PETITIONER'S EXHIBITS:

1. **EXHIBIT P1:-** COPY OF THE TAX RECEIPT ISSUED TO THE PETITIONER BY THE 2ND RESPONDENT DATED, 30-8-2018.
2. **EXHIBIT P2:-** COPY OF THE BUILDING PERMIT ISSUED TO THE PETITIONER DATED, 3-4-2019.
3. **EXHIBIT P3:-** COPY OF THE STOP MEMO ISSUED TO THE PETITIONER BY THE 2ND RESPONDENT DATED, 8-5-2020.